

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 52701 2018

(Arising out of Order-in-Appeal No. 87-AK-ST-JPR-2018 dated 23.05.2018 passed by the Commissioner (Appeals), CGST, Jaipur)

Bansal Trading Company

..... **Appellant**

Nai Mandi Road,
Bharatpur – 321 001 (Rajasthan)

VERSUS

Commissioner of CGST & Central Excise

..... **Respondent**

Central Excise & CGST
NCRB , Statue Circle
Alwar

APPEARANCE:

NONE for the Appellant

Ms. Jaya Kumari, Authorised Representative of the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51676/2023

DATE OF HEARING/DECISION : December 14, 2023

JUSTICE DILIP GUPTA :

Learned authorized representative appearing for the Department states that a certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**